

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 335 of 2020

IN THE MATTER OF:

Prakash Chandra Kapoor & Anr.

...Appellants

Versus

Edelweiss Asset Reconstruction Company

Ltd. & Anr.

...Respondents

For Appellant: Mr. Vikas Dhawan, Ms. Meenakshi Rawat, Mr. Rajesh Chhetri, Mr. Satya Brata Panda and Mr. Lakshya, Advocates

For Respondent: Mr. Atul Sharma and Mr. Aditya V., Advocates for R-1

O R D E R

19.03.2020 Learned Counsel for Respondent states that he wants to file Reply to the Delay Condonation application I.A. No. 889 of 2020 and also Reply to the Appeal. He states that the Reply was sent to Mumbai for signatures and the Courier has not been able to reach back to the Learned Counsel due to general travel restrictions. The Learned Counsel seeks time of at least 10 days. Reply may be filed by 1st April, 2020. Rejoinder may be filed by 13th April, 2020.

List the Appeal For Admission (After Notice) on **28th April, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

Basant B./Kam.